

C.A.No. 2360-2361 OF 1999
ITEM No.106

Court No.5

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal Nos. 2360-2361/1999

COMMNR. OF CENT. EXCISE, CALCUTTA

Appellant (s)

VERSUS

M/S. EMKAY INVESTMENTS (P) LTD. & ANR.

Respondent (s)

(With appln.(s) for stay and with office report)

Date : 01/12/2004 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE DR. JUSTICE AR. LAKSHMANAN
HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s)Mr. G.E. Vahanvati, SG
Mr. A. Subba Rao, Adv.
Mr. Devadatt Kamat, Adv.
Mr. B. Krishna Prasad, Adv.

For Respondent(s)Mr. C. Harishankar, Adv.
No.1Mr. V.J. Francis, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Anupam Mishra, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. G.E. Vahanvati, learned Solicitor General appearing for the Appellant commenced his arguments at 3.45 P.M. and had not concluded till 4.00 P.M. when the Court rose for the day leaving the matter as part-heard.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master